

**BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY  
Appellate Jurisdiction, New Delhi**

Interlocutory Application No. 14 of 2007  
AFR No. 101 of 2007

**Dated : 22<sup>nd</sup> May, 2007**

**Coram : Hon'ble Mr. A. A. Khan, Technical Member  
Hon'ble Ms. Justice Manju Goel, Judicial  
Member**

**IN THE MATTER OF:**

**Uttar Haryana Bijli Vitran Nigam Ltd.**

Shakti Bhawan, Sector-6,

Panchkula.

Applicant

...

Versus

**Haryana Electricity Regulatory Commission**

SCO-180, Sector-5,

Panchkula – 134 109,

Haryana

Respondent

Present:

Counsel for the applicant :

Mr. Neeraj Jain, Advocate

Mr. Vikrant Hooda, Advocate

Mr. Deepak Chopra,

Superintending Engineer

(Commercial), UHBVNL

**O R D E R**

This appeal is one of the eighteen appeals against the Impugned Order of the Haryana Electricity Regulatory Commission dated 17.02.2002. In all the eighteen appeals applications for condonation of delay have been preferred. All these applications are based on the same facts. The interlocutory application No.10 of 2007 in AFR No. 99 of 2007, for condonation of delay, has been dismissed vide an order recorded in that appeal today.

The present Interlocutory Application No. 14 of 2007, for condonation of delay, is also accordingly dismissed and the appeal is rejected.

**( Mrs. Justice Manju Goel )**  
**Judicial Member**

**( Mr. A. A. Khan )**  
**Technical Member**